

किसल में मैं इसका जवाब दे चुका हूँ। यह मामला बहुत मर्तबा उठ चुका है। गवर्नमेंट का जो पहले खयाल था वही अब भी है कि इसके बारे में बिसफ़हान इस वक्त नहीं करनी चाहिये। यही उसका खयाल है। मैं क्या करूँ। मैं एक बार फिर कहूँगा कि प्रौर प्राप बोगों का जो खयाल है वह प्रधान मन्त्री जी तक पहुँचा दूँगा प्रौर दूसरे लोगों से भी कहूँगा। लेकिन जहाँ तक मेरा खयाल है इस सेशन में इस पर कोई बहस नहीं हो सकेगी। यह मामला फारेन एफ़ेयर्स की डिबेट के मौके पर भी उठाया गया था। उस वक्त कहा जा चुका है कि यह काफी है प्रौर इसको प्रलग व किया जाए।

Shri Nath Pal (Rajapur): Mr. Speaker, on a point of clarification, We have been sitting listening very patiently.

Mr. Speaker: Nobody had listened patiently; all through there were interruptions and then to claim that they had been listening patiently would be too much.

Shri Nath Pal: Your observations have slightly disturbed us. If you hear me out just for half a minute, you will know the reason why I am raising it. You asked of the Minister just now whether the date is announced in the press regarding the next session of Parliament as the real date. It means, therefore, that even you are in doubt with regard to the next session. If it is true, it seems to be rather a reprehensible practice that even the Speaker of the Lok Sabha does not know the date and he is not consulted. Let them not consult you, Sir, about Government business, but we do demand that the Speaker of the Lok Sabha is consulted as regards the date of summons.

Shri Satya Narayan Sinha: The Speaker is always consulted.

Shri Nath Pal: But it seemed from his remarks

Shri Satya Narayan Sinha: You have not followed it. I am really surprised that sometimes a very intelligent person also misses the point. The date will be finalised certainly in consultation with the Speaker of Lok Sabha and the Chairman of Rajya Sabha. All I have said is that what the press has said. . . .

Shri Sonavane (Pandharpur): Before or after?

Shri Nath Pal: What the Speaker said gave us an impression that he was not.

Shri Satya Narayan Sinha: When there will be final decision about it, of course, the Speaker will be consulted.

Shri Nath Pal: We want him to be consulted before the decision. Now the cat is out of the bag.

Mr. Speaker: I must make it clear that every time a date is to be fixed, it is tentatively set and sent to me. I am consulted. If I agree, then alone it is finalised. The suggestion has to come from Government. That is normally done. I have no complaint on that account. I am always consulted in this case. Bills to be introduced, Shri Gulzarilal Nanda.

12.48 hrs.

CRIMINAL LAW AMENDMENT (AMENDMENT) BILL*, 1965

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): Sir, on behalf of Shri Gulzarilal Nanda, I beg to move for leave to introduce a Bill further to amend the Criminal Law Amendment Act, 1952.

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Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Criminal Law Amendment Act, 1952."

The motion was adopted.

Shri Hathi: Sir, I introduce the Bill.

12.48½ hrs.

INDIAN TARIFF (AMENDMENT)
BILL*, 1965

The Minister of Commerce (Shri Manubhai Shah): Sir, I beg to move for leave to introduce a Bill further to amend the Indian Tariff Act, 1934.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Tariff Act, 1934."

The motion was adopted.

Shri Manubhai Shah: Sir, I introduce the Bill.

12.49. hrs.

MOTION RE: DECONTROL OF
CEMENT

Shri S. M. Banerjee (Kanpur): Sir, I beg to move:

"That this House takes note of the statement of the Minister of Industry on decontrol of cement, laid on the Table of the House on the 18th November, 1965."

Sir, I have read with keen interest the statement the hon. Minister and not only Members of Parliament of either House but no sensible person in the country is convinced that decontrol of cement was necessary at this hour.

As the hon. Minister has stated, this Government is not wedded to control. I enqually share his views. Even members of the ruling Party, in their meetings, have expressed the fear that they may hoard the cement and the prices may go up. The fear is genuine in the sense that everything will be left in the hands of the industrialists. What are the reasons for the decontrol and the price increase? I read from the statement of the hon. Minister on 18th November, 1965.

"The cement industry has, of late, been representing about the strict control on cement. It has attributed the present tardy growth of the Industry to the 'lamentable lack of internal financial resources' and the inability to pay their shareholders dividends at rates paid by other industries."

So, one of the reasons for increasing the price and for the decontrol, leaving everything in the hands of the industry, is that the condition of their internal financial resources is lamentable and according to the information of the hon. Minister, they have not been able to pay dividends to their shareholders. I speak from memory, in 1962-63 the percentage of profit earned by the cement industry was 9.5 whereas the maximum which was earned by the other industries was 16 or 18.5.

Shri Harish Chandra Mathur (Jalore): Is it crores or lakhs?

Shri S. M. Banerjee: I have given the percentage. So it is quite clear that the cement industry was earning profits. They did not increase the salaries of their employees by mutual negotiations and I am sure that, even the recommendations of the Wage Board will not be implemented by them; that is their attitude, an arrogant attitude towards their employees. The industry is adamant not to pay dividends or equal

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